

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

R.A.No.302/2000 in O.A.No.1405/99

Hon'ble Shri Justice V.Rajagopala Reddy, VC(J)
Hon'ble Smt. Shanta Shastray, Member(A)

New Delhi, this the 23rd day of September, 2000

R.S.Mishra .. Petitioner

Vs.

Secretary
Ministry of Environment
and Forests and Others. ... Respondents

O R D E R (By Circulation)

By Justice V. Rajagopala Reddy:

The RA was filed by the applicant in the above OA, aggrieved by the order passed dismissing the OA. The only ground taken in the RA was that the Tribunal had failed to appreciate that the existing law and the rules above are applicable for filling up the vacancy which arose on 2.7.1997 and that there was no valid reason to delay the filling up of the post till the amended rules came into force.

2. We have disposed of the OA holding that the respondents, in view of certain circumstances, could not fill up the post which arose on 2.7.1997, during the year 1997. We have considered the reasons given by the respondents as valid and that they could not be faulted for the same. All errors of law will not constitute a ground for recalling the order. The error must be apparent on the face of record. The RA therefore fails and is accordingly dismissed, in circulation. No costs.

Shanta Shastray
(SMT. SHANTA SHASTRY)
MEMBER(A)

V.Rajagopala Reddy
(V.RAJAGOPALA REDDY)
VICE CHAIRMAN(J)